

[Shri Bhakat Darshan]

(ii) The U.P. Motor Vehicles (Ninth Amendment) Rules, 1967, published in Notification No. 2841-T/XXX-B-7P/66 in Uttar Pradesh Gazette dated the 16th December, 1967.

(iii) The U.P. Motor Vehicles (Seventh Amendment) Rules, 1967, published in Notification No. 4962-T/XXX-B-P/61 in Uttar Pradesh Gazette dated the 16th December, 1967 (Hindi and English versions).

(iv) The U.P. Motor Vehicles (Eleventh Amendment) Rules, 1967, published in Notification No. 7110-T/XXX-B-85-P/63 in Uttar Pradesh Gazette dated the 6th January, 1968.

(2) A statement showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-1842/62.]

COIR RETTING (LICENSING) ORDER

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of the Coir Retting (Licensing) Order 1968, published in Notification No. S.O. 2747 in Gazette of India dated the 31st July, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1843-68.]

PRESIDENT'S ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 14th August, 1968:—

(1) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968.

(2) The Advocates (Amendment) Bill, 1968.

ESTIMATES COMMITTEE

SIXTY-FIRST REPORT

SHRI P. VENKATASUBBAIAH (NANDYAL): I beg to present the sixty-first Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture) on action taken by Government on the recommendations contained in the Seventy-eighth Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Food and Agriculture (Department of Agriculture) Forest Research Institute and Colleges, Dehra Dun.

12-42 hrs.

RE. SITUATION IN CZECHOSLOVAKIA

SHRI SURENDRANATH DWIVEDI (KENDRAPARA): Sir, we have had a disturbing news that Mr. Dubcek has been killed.....(Interruptions). Yesterday, the Prime Minister said that we are all concerned about the security and safety of the Czech leaders. Not only Mr. Dubcek has been killed but it is also said that the President of Czechoslovakia has been taken somewhere out of Czechoslovakia and destination is not known. Therefore, I would like to know from the Government what is the latest information that they have and whether they are going to make a statement on this. Would you request the Prime Minister to let us know the latest situation, whatever information they have with them?

श्री अटल बिहारी वाजपेयी (बकराम-पूर): श्री श्री द्विवेदी जी ने एक मुद्दा उठाया है। मैं सरकार से यह प्रार्थना करना चाहता हूँ कि चेकोस्लोवाकिया में घटनाएँ जिस गति से घट रही हैं, उनके बारे में सदन को विश्वास में लेने

की कोई व्यवस्था की जाए। कल सदन ने श्रीमती सुचेता कृपालानी का संशोधन भस्वीकृत कर दिया है। अब अगर उस भस्वीकृति का अर्थ सरकार यह निकालेगी कि उसे सुरक्षा परिषद् में यह कहने का अधिकार नहीं है कि चेकोस्लोवाकिया में रूसी तथा अन्य फौजों का, अन्य सेनाओं का हस्तक्षेप संयुक्त राष्ट्र संघ के घोषणापत्र का उल्लंघन है तो यह अर्थ निकालना देश के लए बड़ा दुर्भाग्यपूर्ण होगा....

श्री मधु लिमये (मुंगेर) : यहां तो देश द्रोही का ही काम होगा।

श्री अटल बिहारी वाजपेयी : मैं चाहता हूँ कि सरकार इसके बारे में अपनी स्थिति स्पष्ट करें। भारत सुरक्षा परिषद् का सदस्य है। उसकी बैठक होने जा रही है। हम को बठक बुलाने में पहल करनी चाहिये थी। लेकिन वहां हमने क्या रवैया अपनाया है, इसके बारे में सदन को बताना जरूरी है।

श्री मधु लिमये : मैं दो चीजों के बारे में खुलासा चाहता हूँ। एक तो आप ही कर सकते हैं।

पहली बात तो यह है कि आज सुरक्षा परिषद् के सामने एक प्रस्ताव आ गया है। इनके पास पहुंच गया है जिस में रूस के आक्रमण की निन्दा की गई है। अब केवल सुरक्षा परिषद् के चार्टर का सवाल नहीं है। निन्दा का प्रस्ताव आ गया है। हम सरकार से जानना चाहते हैं कि क्या सरकार इस प्रस्ताव के हक में वोट देने जा रही है या मुझे दुख के साथ कहन पड़ता है कि ब्रेज्नेफ के दास और दासी बन कर सब्स्टेन करने जा रही है.... (इंटरप्यांज) मैं इसका खुलासा चाहता हूँ।

श्री शिव नारायण (कस्ती) : यह बड़ी ज्यादाती की बात है। मुल्क के साथ

इन्होंने बहुत ज्यादाती की है। बेगरत आदमी हैं।

श्री मधु लिमये : बहुत गम्भीरता से मैं कह रहा हूँ।

MR. SPEAKER: That is irrelevant. (*Interruptions*)

SHRI M. A. KHAN: (KASGANJ): This is very objectionable. Such a thing cannot be tolerated. This is too much. (*Interruptions*)

MR. SPEAKER: Order, order. Will you kindly sit down?

SHRI TULSIDAS JADHAV (BARAMATI): On a point of order, Sir.

MR. SPEAKER: I am on my legs. It is a serious matter we are discussing.

श्री मधु लिमये : मैं बहुत गम्भीरता-पूर्वक कह रहा हूँ।

MR. SPEAKER: You have not done it. You have brought it to ridicule this way. You could have narrated the facts. The seriousness of it is lost because you said something which is not relevant. After all, if they abuse you and you abuse them.....(*Interruption*) You have unnecessarily raised the controversy.

श्री मधु लिमये : कंट्रावर्सी तो है ही।

MR. SPEAKER: What is the use now? You have unnecessarily raised the controversy.

DR. RAM SUBHAG SINGH
rose—

SHRI KANWAR LAL GUPTA (DELHI SADAR): Shri Ashok Mehta represents the sentiments of our country, not Dr. Ram Subhag Singh. (*Interruptions*)

MR. SPEAKER: I have myself raised objection to those words.

श्री मु० अ० खां : इनको बात करने की शकल नहीं है....

श्री मधु लिमये : मैं दूसरी बात कहना चाहता हूँ। इनको आप गुस्सा होने दीजिये।

मैं जानता हूँ कि अशोक मेहता जी अगर बयान करना भी चाहेंगे तो नियमों के अनुसार आज नहीं कर सकेंगे। मैं सिर्फ आप से इतना जानन चाहता हूँ कि क्या उन्होंने कोई इच्छा इसके बारे में व्यक्त की है और क्या आप सोमवार को उनको इजाजत देने वाले हैं ?

श्री तुलसीदास जाधव : मैं आप से, अध्यक्ष महोदय, एक बिनती करना चाहता हूँ। हम भी अगर कुछ कहना चाहें तो ज़रा कृपा करके हमारी तरफ भी देख लिया करो। माननीय सभासद श्री लिमये जी ने जिन शब्दों का उच्चारण किया है....

श्री हुकम चन्द कछवाय (उज्जैन) : क्या कहा है।

श्री शिव नारायण : चुप रहो।

MR. SPEAKER: He may please make his point of order.

श्री तुलसीदास जाधव : जिन शब्दों का उन्होंने इस्तेमाल किया है, मैं प्रार्थना करता हूँ कि उनको कार्रवाई में से निकाल दिया जाना चाहिये। इन शब्दों को इस तरह से रख कर कार्रवाई नहीं चलने दी जानी चाहिये....

श्री हुकम चन्द कछवाय : क्या निकालना चाहते हैं ?

श्री तुलसीदास जाधव : इस तरह के शब्द अगर पार्लिमेंट में बोलते रहे और ऐसे ही पार्लिमेंट चलनी रही तो मेरे

खयाल में पार्लिमेंट की डिगनिटी नहीं रह जाएगी। माननीय सदस्य दूसरे कोई शब्द इस्तेमाल कर सकते थे। मैं आप से प्रार्थना करता हूँ कि उन शब्दों को आप कार्रवाई में से निकाल दीजिये। ऐसा किये बगैर कार्रवाई न चले, यह मेरी आप से रिक्वेस्ट है।

श्री मु० अ० खां : श्री लिमये इस तरह के शब्दों का इस्तेमाल करने के आदी हैं। इन शब्दों को कार्रवाई में रखना मैं समझता हूँ कि उनकी हिम्मत को और उनकी जुरत को बढ़ाना है। गवर्नमेंट आफ इंडिया सिक्योरिटी काउंसिल में अपने मुल्क को रिप्रिजेंट करने जा रही है। ऐसे शब्दों का इस्तेमाल सारी गवर्नमेंट आफ इंडिया की, सारे मुल्क की और सारी नेशन की तौहीन है। इस वास्ते मेरी आप से दरख्वास्त है कि यह जो अनपार्लिमेंटरी सेंटेंस हैं, इसको रिकार्ड में से एकसपंज कर दिया जाए।

SHRI SHIVAJIRAO S. DESHMUKH (PARBHANI): The Hon. Member, who regards himself as the direct political descendent of Wilson and Johnson, thinks that the others are also 'das' of somebody else. Can you persuade him to withdraw his remarks? If he does not withdraw, he can not only be declared out of order but, as a Parliamentary leper, he can be debarred from attending this House.(Interruptions)

श्री मु० अ० खां : ये सी आई ए के तनख्वाहदार हैं....

श्री मधु लिमये : मैं जवाब दूंगा, डरता नहीं हूँ।

श्री मु० अ० खां : साहू जैन की रोलड रायस में से मैंने इनको कई मर्तबा पार्लिमेंट हाउस में उतरते हुए देखा है। ये साहू जैन के और सी आई ए के तनख्वाहदार

हैं। बड़े भारी साधु बनते हैं। इन्होंने अपनी इलैकशन में श्री लोहिया साहब की इलैकशन में साहू जैन से रुक्या ले कर खर्च किया है। ये खुद कलंकित तो हुए ही हैं इन्होंने लोहिया जी जैसे आदमी को भी कलंकित किया है।

श्री मधु लिमये : बिल्कुल झूठ ! इस असत्य का पहले ही भंडाफोड़ हो चुका है।

SHRI J. B. KRIPALANI (Guna): May I submit that it is for you to decide whether a particular expression used by the Hon. Member was parliamentary or not parliamentary. It is not for my Hon. friends there to say that this was not a Parliamentary expression. It is for you to decide.

MR. SPEAKER: On the point of order which has been raised, I have to give some ruling now...

SHRI P. VENKATASUBBAIAH (Nandyal): I want to make an appeal to you. Acharya Kripalani has suggested that it is for you to decide whether this particular expression by the hon. Member is parliamentary or not. I am not going into the technicality of Acharyaji placing this before you. The question is whether the words that he has used are befitting the dignity of this august House of the great country of India. We need not go into the technicalities of the term. But we must see whether this will enhance the prestige of the Indian Parliament. (*Interruptions*).

MR. SPEAKER: Now, may I have the ears of hon. Members? There is a difference between two things in the use of words. Some words may not be unparliamentary but they are seriously objectionable and very very objectionable; they may not be unparliamentary.....

SHRI MADHU LIMAYE: They are quite appropriate.

MR. SPEAKER: The hon. Member may think it is appropriate, but the majority may not think so.

श्री मधु लिमये : अध्यक्ष महोदय, यह बात मैजस्ट्री से डिस्माइड नहीं होगी।

MR. SPEAKER: I have been repeatedly making this request to the House. If one side can use abusive language, certainly the other side could also use such language.

SHRI MADHU LIMAYE: This is not abuse.

MR. SPEAKER: It is not unparliamentary. The hon. Member wants me to expunge them. He may kindly study this afterwards and tell me so that I may take a decision. Objectionable words cannot be expunged, but unparliamentary words can be expunged by the Speaker. In regard to objectionable words, I would only make an appeal to the hon. Members. When an hon. Member says that these are the creatures of Brezhnev, it is seriously objectionable; there is absolutely no doubt about it. But how can objectionable words be expunged? When abusive language was used from one side, from the other side one hon. Member got up and said that so-and-so was the agent of somebody. That is also equally objectionable. But it cannot be expunged because it is objectionable. Unparliamentary words alone can be expunged.

Therefore, I would appeal to the hon. Member. If there is anything unparliamentary, we shall see the records.....

SHRI TULSHIDAS JADHAV
rose—

MR. SPEAKER: The hon. Member need not get up again. There is no purpose served now by his getting up. If there is anything unparliamentary, after reading the records later on, we shall sit in my room, and if I find that anything is

[Mr. Speaker]

unparliamentary, I shall give a decision about expunging it, not otherwise.

SHRI SHIVAJI RAO S. DESHMUKH: We had requested you to debar him from taking part in parliamentary proceedings.

MR. SPEAKER: I am avoiding that, as the hon. Member knows. So, why should he force me to do that and debar somebody from taking part in the proceedings?

SHRI RANGA (Srikakulam): There is a strong current of rumour going abroad that when the Security Council meets there and our representative happens to be there, instructions have been sent to him already advising him not to vote in favour of the resolution that is being moved there by some nations condemning this aggression on Czechoslovakia. We would like to have definite information from Government. We would not like the repetition of the earlier ignoble experience that we have had when India's representative—we all know who he was at that time—had remained neutral by abstaining from voting when Russia's aggression over Hungary came up for discussion, not once, twice but thrice as Peter had done long ago.

MR. SPEAKER: He is starting a discussion now.

SHRI RANGA: You can help the House and the country by co-operating with us in demanding of Government to make a statement as early as possible in terms of the statement made by the Prime Minister yesterday that they would remain loyal to that statement and see that India's honour is not tarnished once again in the Security Council.

SHRI NATH PAI (Rajapur): Mr. Speaker, I had given notice of an adjournment motion to the effect: failure of the Government's policy

vis-a-vis the aggression against Czechoslovakia as evidenced by the resignation of the Minister of Petroleum and Chemicals and Social Welfare. I beg to submit to you very briefly why you should be pleased to admit my Motion.

An adjournment motion relates always to a matter of urgent public importance. It cannot be denied that the resignation of a Cabinet Minister with a long record of distinguished patriotic service to this country on a matter of policy, is a matter of urgent public importance. Here, may I make a slight deviation and with your permission say that I am very glad that Shri Asoka Mehta has shown the moral courage to speak, and the temporary eclipse from which his long distinguished record suffered by association with a week-kneed leadership, has been retrieved by him; by this single action, he has retrieved his name as a patriot. (*An Hon. Member: Long live Asoka.*)

Coming to the admissibility of the Motion, it absolutely depends on my being able to satisfy you only on three issues, that the matter must be immediate, urgent and of public importance. The resignation took place yesterday. That it is of public importance cannot be denied. That it relates to Government's action also cannot be disputed. The only question is whether there has been a failure or not. Had it not been a failure, Shri Asoka Mehta, who has been a loyal member of the Government, would not have thought it necessary to resign. One does not resign peevishly. Because there has been a failure of Government's policy, he has resigned.

Before I conclude, may I say this in the light of what is happening? Events are moving at a terrible speed. I do not know about the veracity of this news item which has appeared. Somebody asked: 'How did you get it?' It is on the creed for every Indian to read. I hope that it is not true; I

pray that it is wrong. None-the-less, we are alarmed at the news that Mr. Dubcek has been done to death. I still persuade myself that it is wrong. I cannot persuade myself that the Soviet leadership will allow such a crime not only against Dubcek and Czechoslovakia but against the whole of mankind to be perpetrated. Non-the-less this news has come.

I hope I have convinced you about the case for admissibility. In case I have failed, may I at least get this assurance that on this matter, taking into consideration the sentiments of the nation, as expressed by us and at least by one man from the Cabinet, the Government will act accordingly? Many opposite may feel the same, but few have the courage to act like Shri Asoka Mehta did. If only Congressmen had said in this House what they told us in the Central Hall, how different the atmosphere here would have been! (*Interruptions*). The new converts are more loyal!

I was contacted yesterday by half a dozen Congressmen—if they want, I will give the names.....

MR. SPEAKER: No, no.

श्री हुकम चन्द कछवाय नाम
बताइये।

SHRI NATH PAI: नहीं बताऊंगा। I do not want to give the names. But they said to me that what I said represented their conscience. Only Shri Asoka Mehta acted in the light of his conscience.

SHRI VIKRAM CHAND MAHAJAN (Chamba): Who are they?

SHRI NATH PAI: He cannot become a Cabinet Minister. He has to be a Parliamentary Secretary before that. He has qualified himself to be one by this demonstration. I was talking of a Cabinet Minister.

In the light of this, I want this assurance that the Government, as Shri Vajpayee has demanded, does not misconstrue yesterday's vote in this House. The Prime Minister

had assured this House that the Government is pledged to upholding the rights of the Czechoslovak people. Government and nation under the UN Charter. But we are getting worried because of the insinuation and innuendos through government circles that Parliament has rejected the substitute motion of Shrimati Sucheta Kripalani, and therefore, the Government cannot in the UN take such a stand. This will be duplicity—nothing short of it. Government had told us that there had been violation, but it was not the convention of Government to pass a resolution. This was the only stand Government took.

May I also have this assurance from Government? I do not know why it was not a signatory to the Resolution, but may I have the assurance that Government will issue the necessary instructions to its delegation to the UN to reflect what the nation is thinking, and not what a few men in the Government are thinking.?

श्री एस० एम० जोशी (पूना) : अध्यक्ष महोदय, हम भी इस का समर्थन करते हैं।

MR. SPEAKER: I know that all of you feel like that, when we are told that Dubcek is already killed. The whole humanity would be shocked. I am sure it is not a party question of PSP or SSP. Everybody, the whole humanity would be shocked.

But here I am concerned with the adjournment motion of Mr. Nath Pai on the resignation. I am concerned with that point. I cannot give a judgment over the other things. Shri Asoka Mehta is here and he has a right to say what he has to say. I cannot compel him to make a statement. He has a right and he can exercise it if he wants. Perhaps he will exercise that privilege; or he may give up that privilege. I cannot say anything on that. If he wants to make any statement, I shall welcome it..... (*Interruptions*.) I cannot compel anybody to make a statement. Therefore, I should say that

[Mr. Speaker]

the adjournment motion is not allowed. We shall adjourn for lunch now and come back at 2 O'clock.

13 hrs.

The Lok Sabha adjourned for lunch till Fourteen Hours of the Clock.

(The Lok Sabha reassembled after Lunch at five minutes past Fourteen of the Clock)

[MR. DEPUTY-SPEAKER in the Chair.]

RE: SITUATION IN CZECHOSLOVAKIA—*contd.*

SEVERAL HON. MEMBERS *rose*.

SHRI M. L. SONDHI (New Delhi): Czechoslovakia. You are the persons responsible.

MR. DEPUTY-SPEAKER: Please resume your seats. The leaders of parties have met me. I am going to give them an opportunity.

SHRI M. L. SONDHI: Outside Parliament, see the feeling of the people.

It has been the saddest thing.

श्री राम सेवक यादव (बराबंकी): प्रधान मंत्री यहां आ कर बतायें कि क्या हम वहां पर तटस्थ रहे हैं ?

SHRI M. L. SONDHI: We are very much upset. Bear with us. You should also sympathise with us.

श्री जार्ज फरनेन्डीस (बम्बई-दक्षिण) : संयुक्त राष्ट्र संघ में कैसा मतदान हुआ है, इस का ख़लासा हो।

MR. DEPUTY-SPEAKER: Please resume your seats. I am going to call one by one. I have got notice also. (*Interruption*) I have got notice already.

SHRI M. L. SONDHI: We want the Prime Minister here.

SHRI NATH PAI: I am rising on rule 340;

DR. RAM SUBHAG SINGH *rose*—

SEVERAL HON. MEMBERS *rose*—

MR. DEPUTY-SPEAKER: Please resume your seats. He wants to make a very small statement regarding the business of the House. I am not bypassing what you wish to say. I will call everyone. Kindly resume your seats.

SHRI PILOO MODY (Godhra): Sir, I would suggest that you send for the Prime Minister. Let her come here and explain what she has ordered her Government's representative to do at the United Nations.

SHRI NATH PAI: Why don't you hear us one by one?

MR. DEPUTY-SPEAKER: I am going to hear everybody. I am going by the rules. The spokesman of each party will be given an opportunity (*Interruptions*). Order, order. Hon. Members may do whatever they like. I am following the rules. Unless all of you sit down nothing will go on record.

SOME HON. MEMBERS: * *

MR. DEPUTY-SPEAKER: Shri Vajpayee has given me notice that the debate be adjourned.

SHRI NATH PAI: Notice is not necessary under rule 340.

MR. DEPUTY-SPEAKER: He has given under rule 109. We are about to take up the Bill. I thought I should explain to you the procedure. For that I want only two minutes. After two minutes you will get an opportunity.

श्री प्रकाशवीर शास्त्री (हापुड़) : उपाध्यक्ष महोदय, मेरा कहना यह है कि अगर बीच का कोई मार्ग इस प्रकार का निकल सके तो उस के लिये आपको यत्न करना चाहिये। सच्चाई यह है कि हिन्दुस्तान के वहां पर नैर-हाज़िर हो

*Not recorded.

जाने से या तटस्थ हो जाने से हमारे मस्तिष्कों का संतुलन इतना बिगड़ गया है..... (व्यवधान)..... प्राप प्रधान मंत्री को यहाँ पर बुलाइये— हिन्दुस्तान को इस तरह से गिरवी नहीं रखा जा सकता। वह रूस का गुलाम हो गया है। हम इस क बरदास्त नहीं कर सकते... (व्यवधान)....

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): The Prime Minister is in the other House and she will be coming here after some time.

SHRI ATAL BIHARI VAJPA-YEE rose—(Interruptions)

MR. DEPUTY-SPEAKER: I would appeal to the hon. Member to resume his seat. The Prime Minister is in the other House and word has been sent to her and she will be here in a short time. (Interruptions) Hon. Members will not achieve anything by this method.

Now, Dr. Ram Subhag Singh.

DR. RAM SUBHAG SINGH: Mr Deputy-Speaker, Sir. (Interruptions)

MR. DEPUTY-SPEAKER: I cannot allow this kind of thing. This is the Indian Parliament, and hon. Members must behave in a dignified way. Let all hon. Members please sit down now.

श्री अटल बिहारी वाजपेयी (बलरामपुर): यहाँ पर प्राइम मिनिस्टर हैं या नहीं, इससे फर्क नहीं पड़ता है, इस सदन की कार्यवाही प्राइम मिनिस्टर के लिए रुकी नहीं रहेगी, यह सदन आगे बढ़ेगा। मैं ने यम 109 के अन्तर्गत स्थगन प्रस्ताव की सूचना दी है। मैं नियम पढ़कर सुनाता हूँ:

“At any stage of a Bill which is under discussion in the House, a motion that the debate on the
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Bill be adjourned may be moved with the consent of the Speaker”.

DR. RAM SUBHAG SINGH: There is nothing under discussion now.

SHRI ATAL BIHARI VAJPA-YEE: The Gold Control Bill is under discussion now.

MR. DEPUTY-SPEAKER: But, in between there is one small item.

SHRI KANWAR LAL GUPTA: There is no other time. We would not listen if the hon. Minister reads out anything.

MR. DEPUTY-SPEAKER: Under the rules, I cannot permit this kind of thing. I shall have to follow the rules. (Interruptions) I am going to postpone the item standing in the name of Shri Asoka Mehta.

Now, the hon. Minister (Interruptions)

DR. RAM SUBHAG SINGH: Mr. Deputy-Speaker, Sir—(Inaudible). (Interruptions)

14-15 hrs.

GOLD CONTROL BILL—contd.

MR. DEPUTY-SPEAKER: Now, I shall be calling Shri Atal Bihari Vajpayee. In between, the other item is to be postponed.

Now, we shall take up further consideration of the Gold Control Bill clause-by-clause.

Now, I shall permit Shri Atal Bihari Vajpayee.

RE. SITUATION IN CZECHOSLOVAKIA—contd.

श्री अटल बिहारी वाजपेयी: उपाध्यक्ष महोदय, नियम 109 के अन्तर्गत मैं प्रस्ताव करना चाहता हूँ कि स्वर्ण नियन्त्रण विधेयक पर चर्चा स्थगित कर दी जाये। मेरे इस प्रस्ताव को रखने का कारण यह है कि अभी अभी यूनाइटेड नेशन्स की खबर आई है कि सुरक्षा